REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore- 560 038.

Dated: 18 FEB 1988

APPLICATION	NO	812 /87 (F)	
W.P.No.		cos management and a second	

APPLICANT

٧s

RESPONDENTS

Shri Mocherla Devadanam

To

The Chief Workshop Manager, S.C. Reilway Hubli & 2 Ors

- 1. Shri Mocherla Devadanam House No. 126 Moulali Block Hubli - 580 020 Dharwad District
- 2. Shri R.U. Goulay
 Advocate
 90/1, 2nd Block
 Near Ganesh Mandir
 Post Office Road
 Thyagarajanagar
 Bangalore 560 828
- 3. The Chief Workshop Manager
 South Central Railway Workshops
 Hubli 580 020
 Dharwad District
- 4. The Assistant Works Manager South Central Railway Workshops Hubli - 580 020

- 5. The Assistant Chemist & Metallurgist
 South Central Railway Workshops
 Hubli
 Dharwad District
- 6. Shri M. Sreerangaiah Railway Advocate 3, SP Building, 10th Cross Cubbenpet Main Road Bangalore - 560 002

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/SIXX/

INVERIENCE passed by this Tribunal in the above said application

on **27-1-88**

14 8 8 8 B

DEPUTY REGISTRAR
(JUDICIAL)

0)

Encl: as above.

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 27TH DAY OF JANUARY, 1988

Present:

Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman and Hon'ble Shri L.H.A. Rego, Member (A)

APPLICATION NO. 812/87

Shri Mocherla Devadanam, s/o. Mocharla Solomon, Khalasi, T.No.5383, Yard Shop, S.C. Railway, Workshop, Hubli.

Applicant.

(Shri R.U. Goulay, Advocate)

V.

- The Chief Workshop Manager, S.C. Railway Workshops, Hubli.
- The Asst. Works Manager,
 S.C. Railway Workshops,
 Hubli.
- 3. The Assistant Chemist and Metallurgist, S.C. Railways, Workshop, Hubli.

Respondents.

(Shri M. Sreerangaiah, Advocate)

This application having come up for hearing to-day, -Chairman made the following:

DRDER

In this application made under Section 19 of the Administrative Tribunals Act, 1985, the applicant has challenged letter No.L/P.565/1/Khl.Rect/Vol.VI dated 15.9.1987 (Annexure-D) of the Assistant Works Manager, South Central Railway, Workshops, Hubli ('AWM').

2. In response to Employment Notice No.L/P.565/I/
Khl.Rectt/Vol.VI dated 22.8.1985 (Annexure-A) calling for applications to the posts of Khalasis classified as Class-IV

in Mechanical Department of Workshops, Hubli, the applicant, with the qualification of SSLC and Dob-Oriented Course in Banking, applied for selection before the appointed date. On an examination of his claims, the competent authority by its order No.L/P.565/I/Khl.Rectt/Vol.VI dated 15.12.1986, selected the applicant to the advertised post (vide Sl.No.120 of the select list). On the basis of the said selection, the competent authority by his Letter No. L/P.565/I/Khl.Rectt/Vol.VI/ dated 16.12.1986 (Annexure-C) offered him an appointment which the applicant accepted and reported for duty on 12.2.1987 (Annexure-C1). But on 15.9.1987, the AWM had terminated the services of the applicant with the necessary notice of termination. Hence this application.

- among others, the applicant has urged that his termination, even assuming that the qualifications prescribed was other than the one notified in the employment advertisement then also the same had been kept in abeyance by the Railway Board. ('Board') on 4.9.1986 and that his termination in defiance of the same was wholly unjustified and illegal.
- 4. In their reply, the respondents have sought to justify the termination of the applicant.
- 5. Shri R.U. Goulay, learned counsel for the applicant, contends that even if there was a prescription of a higher qualification, on which aspect it was not now necessary to examine, that very prescription had been kept in abeyance by the Board and in that view, the termination of the applicant on the prescription of higher educational qualifications if any, was unjustified and illegal.

- 6. Shri M. Sreerangaiah, learned counsel for the respondents, sought to justify the termination of the applicant.
- 7. In the Notification calling for applications,
 the educational qualification specified was a Pass in
 VIII Standard, which the applicant undoubtedly possessed.
- 8. But, according to the respondents, that educational qualification had been revised and a higher educational qualification of ITI/Course Completed Act Apprentice had been prescribed and that since the applicant did not possess that qualification, his services had been rightly terminated. We will even assume this to be correct. But Board in its letter dated 4.9.1986 had kept that prescription in abeyance which was still in force. Shri Sreerangaiah does not dispute this position. The remarks, of the officer on a copy of that circular, cannot be depended upon to hold that the Boards circular was no longer in force.

not to enforce the prescription of higher educational qualifications, the Railway administration was bound to give effect to the same and regulate the appointments and terminations in terms of that circular only. When we examine the case of the applicant for appointment and continuance in the light of the Board's circular, it is clear that his termination, was contrary to the same and is clearly unjustified. If that is so, then there is no

alternative for us except to quash the termination of the applicant, without examining all other questions, and leaving them open.

10. In the light of our above discussion, we allow this application, quash the termination order No.L/P.565/1/Khl.Rectt/Vol.VI dated 15.9.1987 (Annexure-D). But this does not prevent the respondents from terminating the services of the applicant on any other ground, in accordance with law.

11. Application is allowed. But in the circumstances of the case, parties to bear their own costs.

sal.

Vice-Chairman

sal.

Member (A)

r/Mrv.

TRUE COPY

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALONE